

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 119

IA(I.B.C)/1247(CH)2024

And

C.P. (IB)/95(CH)2024

IN THE MATTER OF:

Ugro Capital Limited

...Petitioner-Financial Creditor

Versus

Pearl Alloys Private Limited

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 10.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 14.08.2024.

Sd/-
Court Officer